

Enquiry clerks for attending those complaints with other complaints?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI) : (a) No, Sir.

(b) and (c) The question does not arise in view of (a) above.

(d) No, Sir.

(e) Not applicable in view of (d) above.

[Translation]

Setting up New Plant

203. SHRI HARIKEWAL PRASAD : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government have decided to set up a new plant in place of the fertilizer factory lying closed at Gorakhpur in Uttar Pradesh;

(b) if so, the details thereof;

(c) the amount likely to be spent thereon; and

(d) the name of the agency engaged in the construction of this plant?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) : (a) to (d) Krishak Bharati Cooperative (KRIBHCO), a cooperative society under the administrative control of the Department of Fertilizers, has submitted a proposal for setting up a new ammonia-urea plant with a capacity to produce 7.68 lakh metric tonnes per annum of urea, at the existing site of Fertilizer Corporation of India Ltd.'s Gorakhpur unit, at an estimated cost of Rs. 1479 crore, for investment approval under the prescribed procedure.

[English]

Home Minister's Advisory Committee

204. SHRI SATYA PAL JAIN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the meetings of the Home Minister's Advisory Committee for the Union Territory of Chandigarh are being held regularly;

(b) if not the reasons therefore;

(c) the time by which the Home Minister's Advisory Committee for Union Territory Chandigarh

is likely to be reconstituted and if not, the reasons therefor; and

(d) the details of steps proposed to be taken in that direction?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) The Home Minister's Advisory Committee for the Union Territory of Chandigarh has been provided to consist, inter-alia, of five (5) members of Zila Parishad to be elected from amongst all members of the Zila Parishad. The Chandigarh Administration have not so far been able to constitute the Zila Parishad as initially the declaration of results of the elections held to the Zila Parishad were stayed by the Punjab & Haryana High Court and later by the time it was vacated and the Zila Parishad could be constituted, the term of the Panchayats expired. It is relevant to mention here that Zila Parishad consists of, inter-alia, the Chairman of the Panchayat Samiti which in turn includes nine (9) Sarpanches to be elected from amongst all the Saarpanches of the Panchayats.

The elections to the Panchayats have since been held and new Sarpanches sworn in. This will enable Chandigarh Administration to constitute the Panchayat Samiti and, in turn, Zila Parishad so that five members from the Zila Parishad to be elected from amongst all the members of the Zila Parishad are nominated to the Home Minister's Advisory Committee and its meeting is convened.

[Translation]

Funds Spent on Welfare Schemes

205. SHRI KANTILAL BHURIA : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the total funds spent on the welfare schemes for the Scheduled Castes/Scheduled Tribes/Widow/disabled and minorities in Madhya Pradesh during the last two years;

(b) whether the attention of the Government have been drawn to the backwards and the most backward classes under these welfare schemes;

(c) if so, the details thereof; and

(d) the number of families and people benefitted under these schemes?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) The total amount released by the Ministry of Social Justice and Empowerment for Madhya Pradesh in respect of various welfare